

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-101**  
IB-652/ND/2020

**IN THE MATTER OF:**

Redhex IT Solutions Private Limited

Vs

s Maxsell Finserv Private Limite

....Applicant

....Respondent

**SECTION**

U/s 9 IBC code 2016

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

Order delivered on 04.03.2020

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent :

**ORDER**

In course of arguments, it has come to our notice that the application form enclosed at first copy is different from the second copy of the paper book. Therefore, the petitioner is directed to take appropriate steps to make necessary corrections in the application. List the case for **27.03.2020**.

SJI-

**(K.K. VOHRA)**  
**MEMBER (T)**

SJI-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**

(Khushboo)